

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of November, 2025 (24.11.2025 to 28.11.2025)

25.11.2025 Tuesday At 10.30 A.M. Miscellaneous Petitions. (Through online video- conference)	1.	874/MP/2025	JITPL	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 65 and 70(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the execution of Order dated 25.11.2024 for non-compliance of the directions issued under Order dated 25.11.2024 in Petition No. 75/MP/2022 <i>(On admission)</i> .
	2.	905/MP/2025	PGPL	Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 <i>(On admission)</i> .
	3.	863/MP/2025	ARTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for the creation of security interest over all the movable and immovable assets of the Petitioner in favour of Catalyst Trusteeship Limited, Respondent No. 2, for the benefit of the Lender, Respondent No. 3.
	4.	305/MP/2015	APNRL	Implementation of APTEL judgement dated 4.9.2025 in appeal no 143 of 2020 and 66 of 2022 challenging the order of the CERC in Petition No. 305/MP/2015 dated 29.1.2020 and for directions against the Respondents to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner
	5.	4/MP/2021	RPPL	Petition filed under Section 66 & 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Regulations 14 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, seeking directions to the Respondent for issuance of Renewable Energy Certificates.
	6.	104/MP/2022 alongwith IA No.106/2024	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park. (Interlocutory Application for amendment of Petition).
	7.	265/MP/2022 alongwith IA No. 63/2023	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory Application for seeking additional prayers.)
	8.	112/MP/2023	GRIDCO	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13 (11) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of Procedure for Computation and sharing of Inter-State Transmission System Charges framed in compliance with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 01.11.2020.
	9.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.6.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	10.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee(Part Heard)
	11.	168/MP/2023	TPSL	Petition under Section 79(1)(b)(c)&(f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC

			(Conduct of Business) Regulations, 1999 and Article 17 of Power Purchase Agreements dated 25.11.2021 ("PPAs") executed between the Petitioner and Madhya Pradesh Power Management Company Limited seeking seeking rise in custom duty of Solar PV Cells and other components as change in law event.
12.	203/MP/2024 alongwith I.A.No.113/2025	JITPL	Petition under Section 79(1) (b) and (f) of the Electricity Act 2003 seeking directions to GUVNL to make payment of certain amounts unilaterally deducted/ withheld from the monthly invoices and debit note/ supplementary invoices raised by JITPL (Interlocutory application for name change).
13.	249/MP/2024	TPDDL	Petition seeking damages as per the Power Sale Agreement dated 17.7.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee encashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.3.2024 in I.A No. 83 of 2024 in Appeal No. 29 of 2024 passed by the APTEL.
14.	435/MP/2024 alongwith I.A.No.93/2024	AJSPPL	Petition under Section 79(1)(f) of the Electricity Act, 2003; read with the applicable provisions of the Power Purchase Agreements dated 26.09.2017 seeking directions to the Respondents to reinstate the already reconciled amount pertaining to the change in Law compensation towards GST Laws and SGD Notification respectively payable to the Petitioners pursuant to the common Order dated 05.02.2019 in Petition Nos. 178/MP/2018 and 189/MP/2018 and the common Order dated 02.05.2019 in Petition Nos. 342/MP/2018 and 343/MP/2018 and to forthwith release the already deducted amount by the Respondents towards the same to the Petitioners along with interest (Interlocutory application seeking issuance of an ex-parte ad-interim directions).
15.	328/MP/2024	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 7.8.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of certain Change in Law events which mandate cofiring of biomass pellets and in-principle approval for grant of consequent relief for Jhajjar Power Limited's 1320 MW Power Project located in Haryana.
16.	403/MP/2024	PGCIL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 12 of the Transmission Service Agreement dated 23.04.2019, seeking compensation on account of change in law events, and other consequential reliefs related to Bhuj-II Transmission Limited.
17.	422/MP/2024 alongwith I.A.No.90/2024	Western Railway	Petition under Sections 11(2), 79(1)(b), 79 (1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes in relation to incorrect invoicing and wrongful encashment of Letter of Mandate carried out by JPL in contradiction to the directions dated 11.8.2022 and 21.3.2023 issued by the Ministry of Power in relation to blending of imported coal and contravention of the terms of the PPA dated 7.3.2022 and seeking consequential reliefs(Interlocutory application for interim reliefs).
18.	161/MP/2025 alongwith I.A.No.109/2025	RSVPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021(Interlocutory application for urgent listing).
19.	365/MP/2025	NTPC	Petition under Section 79(1)(a)&(f) of the Electricity Act, 2003 seeking acknowledgement and declaration of

				increase in rate of Goods and Service Tax and subsequent increase in Usage Charges for 1990 MW Solar Projects is a Change in Law event in terms of Article 10 of the Power Usage Agreements
	20.	431/MP/2025	Powerica	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of Regulation 22(3)(c) for permitting trial runs and commissioning of Wind Turbine Generators (WTGS) in tranches of at least 10 MW for the Petitioner's Wind Power Project.
	21.	632/MP/2025	RUVNL	Petition under Section 142 read with Section with 79 (1)(f) of the Electricity Act, 2003 for non-compliance of order dated 12.3.2025 passed in Petition No. 141/MP/2016.
	22.	736/MP/2025	WCL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) read with Regulation 22.4 (b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking extension of the current effective/start date of connectivity/GNA of 31.07.2025 till 31.07.2026 on account of delays caused due to the ongoing augmentation works at the Bachau Substation being undertaken by Power Grid Corporation of India Limited (PGCIL), delays in grant of necessary approvals for power drawl by appropriate authorities, and unresolved Right of Way (RoW)/ Law and Order issues, which are in the nature of Force Majeure events and are beyond the control of the Petitioners.
	23.	807/MP/2025	THDCIL	Petition under with Section 79 (1) (a), (f) and (k) of the Electricity Act, 2003 read with Regulation 102 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relaxation of the Normative Plant Availability Factor for THDC Koteshwar Hydro Electric Project provided in terms of Regulation 71(A)(4) of the CERC Tariff Regulations, 2024
	24.	102/TT/2025	WKTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for One spare unit (1-Ph) 80 MVAR reactor at 765 kV Warangal New Substation Transmission system constructed, maintained and operated by Warora Kurnool Transmission Limited vide Licence No. 79/Transmission/2022/CERC.
Coram: Chairperson Member (Tech.)	25.	16/RP/2025 in 9/TT/2023 along with IA No. 96/2025	PGCIL	Review Petition under Section 94 (1) (f) of The Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review of the Order dated 13.6.2025 in Petition No. 09/TT/2023. (Interlocutory application for condonation of delay in filing the Review Petition).
25.11.2025 Tuesday At 2.30 PM (Through online video- conference)	26.	669/MP/2025	AEPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 9.1 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and other enabling powers seeking directions to CTUIL for issuance of final grant of connectivity (Interlocutory applications seeking ex-parte ad-interim relief).
	27.	261/MP/2024	APSPDCL	Petition under Section 79(1)(f) read with Section 19 of Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020, seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.6.2022 and seeking revocation of inter-state trading licence granted to M/s Kreate Energy (I) Private Limited.
	28.	296/MP/2025	MPDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other related matters) Regulations, 2020, seeking direction from this Commission to the Respondent for return of the baking power as per the Banking Agreement between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.6.2024, and for, revocation of the inter-

				state trading license granted to M/s Kreate Energy (I) Private Limited (Formerly, M/s Mittal Processors Private Limited).
VC Web Link for hearing dated 27.11.2025 at 10.30 A.M. & 3.00 P.M. https://teams.microsoft.com/l/meetup-join/19%3ameeting_M2JINmExN2MtNzFkNS00ZGE4LWJhNmMtOTM3ZTlZDczOGNk%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d Tap on the link or paste it in a browser to join.				
27.11.2025 Thursday At 10.30 A.M. Miscellaneous/ Review Petitions (Through online video-conference)	1.	912/MP/2025 alongwith I.A.No.117/2025	KSKMPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014 (Interlocutory application for urgent listing) (on admission).
	2.	956/MP/2025 alongwith I.A.No.123/2025	INGEL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking relaxation Regulation 11A read with Regulation 5.8 (xi) pertaining to submission of documents demonstrating ownership of 50% of the land for return of Bank Guarantee submitted under Regulation 5.8(xi)(c) (Interlocutory application for urgent listing) (On admission)
	3.	I.A. Diary No. 596/2025 in Petition No. 769/MP/2025	SRPL	Interlocutory application for appropriate directions in Petition under Section 79 of Electricity Act 2003 ("the Act") readwith Regulations 11A, 41 and 42 of the CERC (General Network Access) Regulations 2022 (and its subsequent amendments), inter-alia seeking for quashing/ setting aside of the letter dated 01.09.2025 ('Impugned Letter') issued by the Central Transmission Utility of India Limited (CTUIL) vide which the connectivity of 1250 MW of the Petitioner was revoked pursuant to Regulation 11B(2) of the CERC (General Network Access) (Second Amendment) Regulations 2024, amongst other relief(s) (On admission).
	4.	860/TL/2025	RNPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajgarh Neemuch Power Transmission Limited
	5.	861/AT/2025	RNTPL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Rajgarh Neemuch Power Transmission Limited.
	6.	857/TL/2025	DPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to DAVANAGERE POWER TRANSMISSION LIMITED
	7.	858/AT/2025	DPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the DAVANAGERE POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	8.	888/GT/2025	NLCIL	Petition for determination of trued up of tariff for NLCIL's Thermal Power Station-II Expansion (TPS-II Expn.) 500 MW for the period from 1.4.2019 to 31.3.2024
	9.	892/GT/2025	NLCIL	Petition for determination of tariff for Thermal Power Station-I Expansion (TPS-I Expn.) 420 MW for the period from 1.4.2024 to 31.3.2029.
	10.	893/GT/2025	NLCIL	Petition for determination of Tariff for Thermal Power Station-II Expansion (TPS-II Expn.) 500 MW for the period from 1.4.2024 to 31.3.2029.

	11.	897/GT/2025	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station-I (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
	12.	898/GT/2025	NTPC	Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) for the period from 1.4.2024 to 31.3.2029.
	13.	889/GT/2025	NTPC	Petition for revision of tariff of Simhadri Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	14.	890/GT/2025	NTPC	Petition for approval of tariff of Simhadri Super Thermal power Station Stage-II (1000 MW) for the period from 1.4.2024 to 31.3.2029.
	15.	894/GT/2025	NTPC	Petition for revision of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) (hereinafter called as Sipat-I) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	16.	895/GT/2025	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	17.	896/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Panchet Hydel Power Station, Units-I & II (80 MW) for the period from 1.4.2019 to 31.3.2024.
	18.	899/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Panchet Hydel Power Station, Units 1 & 2 (80 MW) for the period from 1.4.2024 to 31.3.2029.
	19.	891/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Loktak Power Station.
	20.	47/GT/2025	NEEPCO	Petition for truing up of tariff for the period 2019-24 and for the determination of tariff for the period 2024-29 in respect of Kopili Hydroelectric Project Stage-II (25 MW)
	21.	803/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 for Rangit Power Station.
	22.	650/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Uri-II Power Station.
	23.	211/TT/2024	PGCIL	Petition for determination of transmission tariff from DOCO/ Proposed DOCO/Anticipated DOCO to 31-03-2024 at Biswanath Chariyali (POWERGRID) under the transmission system associated with North East Northern/Western Interconnector-I Project.
	24.	80/TT/2025	PGCIL	Petition for determination of transmission tariff from DOCO (Actual/Proposed/Anticipated) to 31-3-2024 for Transmission Assets under Transmission System strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II-Part B1.
	25.	330/TT/2023	POWERGRID	Petition for approval for determination of transmission tariff from DOCO to 31-3-2024 for 3 No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
	26.	758/AT/2025	SECI	Petition under Section 63 of the Electricity Act, 2003 for the adoption of tariff of 300 MW Wind Power Projects (Tranche XVIII) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the Guidelines dated 26.7.2023 of the Ministry of Power, Government of India as amended from time to time.
	27.	771/AT/2025	NTPC	Petition under Section 63 of the Electricity Act, 2003, for adoption of tariff of 1200 MW Wind-Solar Hybrid Power Projects connected to the inter-State Transmission System and selected through a competitive bidding process as per the Guidelines dated 21.8.2023 of the Ministry of Power, Government of India, as amended from time to time.
	28.	67/MP/2021 alongwith I.A.No.17/2021 & 30/2024	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state

			transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events (Interlocutory application for interim reliefs and amendments of the Petition).
29.	61/MP/2022	PGCIL	Petition under Section 79(1) (c) and 79(1)(d) read with Sections 62 and 64 of The Electricity Act, 2003, Regulations 54 and 55 of the Tariff Regulations, 2014 and Regulations 76 and 77 of the Tariff Regulations, 2019 in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems.
30.	320/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to UPPCL to make payment of balance outstanding, accumulated out of part payment of twelve quarter interest free instalments, along with interest (to be applicable from commencement of payment of instalments) to the Petitioner
31.	264/MP/2023	TRNEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 25.07.2013 executed between the Petitioner and the PTC India Limited and as per the terms of the back to back Power Purchase Agreement executed by PTC India Limited with Uttar Pradesh Power Corporation Limited on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.07.2013 read with Paras 155 and 156 of the order dated 12.06.2019 passed by this Commission in Petition No. 118/MP/2018.
32.	260/MP/2024	RTL	Petition under Section 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 16 of the Transmission Service Agreement dated 02.12.2021 (TSA), seeking extension of Scheduled Date of Commercial Operation (SCOD) of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs.
33.	65/MP/2025 alongwith I.A. No.121/2025	RSAPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited (Interlocutory application for urgent listing and interim reliefs).
34.	127/MP/2025	GTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No. 1 and Respondent No. 2.
35.	166/MP/2025	APCPDCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 17 and 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking condonation of delay in complying with the procedure of issuance of Renewable Energy Certificates for FY 2023-24 and other consequential reliefs.
36.	763/MP/2025	NLCIL	Petition seeking in-principle approval for claiming Mineral Bearing Land Tax of Neyveli Mines to be paid under Tamil

				Nadu Mineral Bearing Land Tax Act, 2024, as a statutory charge, and to be recovered through the Input Price of Lignite of Neyveli Mines from DISCOMs of linked Thermal Stations.
	37.	616/MP/2025 alongwith I.A.No.50/2025	SVVPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (Interlocutory application seeking Interim directions including stay on the revocation of 50.4 MW Connectivity).
	38.	782/MP/2025	ACMESHL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	39.	833/MP/2025	AMPINEGPL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	40.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of The Electricity Act, 2003 read with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of The CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2022.
	41.	817/MP/2025	JGCPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2) (b) & (c) of the Electricity act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
Coram Chairperson Member (Tech.) Member (Law Member (Fin.)	42.	22/RP/2025	DIL	Petition for review of the Order dated 16.8.2025 in Petition No.263/MP/2024 (On admission)
	43.	14/RP/2025 in 87/AT/2025	NHPC	Petition for review of the order dated 19.6.2025, in Petition No. 87/AT/2025.
Coram Chairperson Member (Tech.) Member (Law)	44.	10/RP/2025	NTPC	Petition for review of the Order dated 2.5.2025 in Petition No. 281/GT/2020 (on admission)
	45.	11/RP/2025	RG&PL	Petition for review of the Order dated 20.6.2025 in Petition No. 344/MP/2020(On admission)
	46.	15/RP/2025 alongwith I.A.No.90/2025	MPPMCL	Petition for review of the Order dated 29.1.2025 in Petition No.189/MP/2024 (Interlocutory application for condonation of delay in filing the Petition) (On admission).
	47.	17/RP/2025	PGCIL	Petition for review of the Order dated 2.8.2024 in Petition No. 649/TT/2020 (On admission)
	48.	18/RP/2025	KPTCL	Petition for review of the Order dated 7.5.2025 in Petition No. 353/TT/2025(On admission)
	49.	19/RP/2025	PGCIL	Petition for review of the Order dated 19.5.2024 in Petition No.167/TT/2022 (On admission)
	50.	20/RP/2025	PGCIL	Petition for review of the Order dated 16.12.2024 in Petition No.359/TT/2023 (On admission)
	51.	21/RP/2025	SECIL	Petition for review of the Order dated 8.9.2024 in Petition No.137/GT/2024 (On admission)
27.11.2025 Thursday At 3.00 P.M. Transmission Tariff Petitions Coram: Member (Tech.) Member (Law) (Through online video- conference)	1.	100/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under North Eastern Region Strengthening Scheme-II (NERSS-II) Part-A in North Eastern Region.
	2.	413/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under North Eastern Region Strengthening Scheme-IV in North Eastern Region.
	3.	152/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 07 Nos of Asset under "North Eastern Region Strengthening Scheme-VI in North Eastern Region.
	4.	524/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission assets under Transmission System Associated with Pallatana Gas Based Power Project (GBPP) and Bongaigaon Thermal Power Station (TPS) in North Eastern Region.

	5.	604/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under " Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in North Eastern Region.
	6.	403/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for under Western Region system Strengthening Scheme (XVIII) in Western Region.
	7.	544/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System Strengthening in Wardha-Aurangabad corridor for IPP projects in Chhattisgarh (IPP-G) in Western Region.
	8.	435/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Inter-Regional System Strengthening Scheme for Western Region and Northern Region (Part-A)".
	9.	407/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Establishment of 400/220 kV GIS Sub-station at Kala in UT of DNH in Western Region.
	10.	540/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat in Western Region.
	11.	505/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 765 KV line bays at Jabalpur Pooling Station for 765 kV D/C Gadawara STPS (NTPC)-Jabalpur Pooling Station TL under "POWERGRID Works associated with Part A of Transmission system for Gadawara STPS of NTPC" in Western Region".
	12.	532/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for the Combined Asset consisting of assets under Transmission System for IPP Generation Projects in Madhya Pradesh and Chhattisgarh in the Western Region.
	13.	418/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for "Asset-I: 1x500 MVA, 400/220 kV ICT along with associated transformer bays and 220 kV line bays at Itarsi Sub-station, Asset-II: 1x500 MVA, 400/220 kV ICT-2 along with associated bays and 2 numbers 220 kV line bays at 400/220 kV Indore Sub-station, Asset-III: 2 numbers 220 kV line bays at 400/220 kV Indore Sub-station, Asset-IV: 1x500 MVA, 400/220 kV ICT-1 along with associated bays at 400/220 kV Indore Sub-station, Asset-V: 1 number 220 kV line bay at 400/220 kV Indore Sub-station and Asset-VI: 1 number 220 kV line bay at 400/220 kV Indore Sub-station under Western Region System Strengthening Scheme-XIV in Western Region".
	14.	411/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 765 KV line bays at Raipur Pooling Station for 765 kV D/C Raipur PS (POWERGRID)-Rajnandgaon (TBCB) TL under "POWERGRID Works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B)" in Western Region".
	15.	419/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Western Region System Strengthening Scheme XVII".
	16.	494/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region.
	17.	538/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block

				for assets under Installation of Bus Reactor and ICT in Western Region.
18.	482/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset 1:1 no. 125 MVAR, 400 kV Bus Reactor along with associated 400 kV bay at 400/220 kV Khandwa Sub-station, Asset 2: 1 no. 240 MVAR Bus Reactor along with 765kV bay at 765kV Solapur Sub-station, Asset 3: 1 no. 125 MVAR, 400 kV Bus Reactor along with associated 400 kV bays at 400/220 kV Rajgarh Sub-station, Asset 4: 1 no. 330 MVAR Bus Reactor along with 765kV bays at 765kV Wardha Sub-station, Asset 5: 1 no. 240 MVAR Bus Reactor along with 765kV bays at 765kV Aurangabad Substation, Asset 6: 1 no. 125MVAR 400kV Bus Reactor along with associated 400 kV bays at 400/220 kV Champa Pooling split section, Asset 7: 1 no. 400/220 kV 500 MVA ICT along with associated Bays at 400/220 kV Jabalpur Sub-station, Asset 8: 1 no. 400/220 kV 500 MVA ICT along with associated bays at 400/220 kV Itarsi Sub-station under Western Region System Strengthening-XX (WRSS-XX).	
19.	518/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System for Phase-I Generation projects in Orissa Part-C in Western Region.	
20.	601/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission Ttriff for 2024-29 tariff block for Asset-I: 400 kV D/C Solapur (STPP) - Solapur (PG) Transmission Line along with bay extension at Solapur (PG) Sub-station & Asset-II: Extension of 400/220 kV Solapur Sub-station - Augmentation of Sub-station by 500 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under Transmission System for Solapur STPP (2x660 MW) in the Western Region.	
21.	535/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System for Phase-1 Generation projects in Orissa Part-B in Western Region.	
22.	500/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset consisting of Asset-I: 400 kV D/C Mauda-Wardha line (Ckt.-I) along with bays at Wardha and Asset-II: 400 kV D/C Mauda-Wardha line (Ckt.-II) along with bays at Wardha under Mauda Transmission system in Western Region	
23.	607/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset 1: Procurement of 3 Numbers Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back Station, Asset 2: Sub-station extension for 400/200 kV ICT at Bhadrawati HVDC Back-to-Back Station and Asset 3: 400/220 kV 250 MVA transformer shifted from Moga Sub-station under ?Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back-to-Back Station? in Western Region	
24.	417/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under System Strengthening Scheme at Tuticorin- II and Bhuj PS in the Western and Southern Region.	
25.	420/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for the Asset-A: Combined Asset for Part of 400 kV Double Circuit (D/C) Vapi-Navi Mumbai Transmission Line (T/L) (from Vapi Gantry till 1st M/C point at Loc. AP-18) along with bay at Vapi and 220 kV D/C Vapi-Khadoli Transmission line along with associated Bays,under Western Region System Strengthening Scheme-V in Western Region."	
26.	599/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Establishment of Fibre Optic	

				Communication System under Master Communication Plan in the Western Region".
	27.	344/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR -1) in Western Region".
	28.	196/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 50 MVAR Line Reactor at Jaipur (South) in 400 kV D/C Kota - Jaipur (South) line (Part of 400 kV D/C RAPP-Jaipur TL) utilized as Bus Reactor at Jaipur (South) Substation and Asset-II: 400 kV D/C Kota - Jaipur (South) line along with associated bays at Kota and Jaipur (South) (Part of RAPP-Jaipur (S) 400 kV D/C line with one Ckt LILO at Kota) under Transmission System associated with RAPP 7 & 8, Part-B in Northern Region.

By order of the Commission

Sd/-

T.D. Pant

Joint Chief (Legal)

26.11.2025